

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.3999/2026

[Arising out of impugned final judgment and order dated 03-11-2025 in CRLP No.7973/2025 passed by the High Court of Judicature at Madras]

R. YOGARAJULU

Petitioner

VERSUS

UNION OF INDIA

Respondent

I.A. No.68995/2026-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

I.A. No.68997/2026-EXEMPTION FROM FILING O.T.

Date : 12-03-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMAFor Petitioner(s) : Ms. Tripti Tandon, Adv.
Mr. Satbir Singh Pillania, Adv.
Mr. Sandiv Kalia, Adv.
Mr. Dhananajay Singh Tyagi, Adv.
Dr. Sushil Balwada, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. An adjournment letter is circulated on behalf of the petitioner as the arguing counsel is in some personal difficulty.
2. List the special leave petition after one week.

(MANIK KUMAR)
SENIOR PERSONAL ASSISTANT

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)